

1993				
1.	November	Tuticorin	Fire in Heat Exchanger (failure of tube due to corrosion)	No injury to personnel. Heat exchanger replaced.
1992				
1.	October	Manuguru	Death of a person, due to exposure to H ₂ S gas.	Violation of safety regulation, by the individual, by not wearing the mandatory breathing air set.
2.	May	Thal	Fire at nozzle of level sensor assembly of purifier.	Damage to insulation piping and cables.
3.	April	Manuguru	Leakage of Acid due to failure of HCL storage tank.	Contained within plant site. Damage to equipment. no injury to personnel and production not affected.
1991				
1.	October	Manuguru	Fire in wind box of Burner due to Clinker formation.	No injury to personnel and minor damage to equipment. Production not affected.
2.	August	Manuguru	Fire in Chemical Laboratory. (Due to accidental Electric fire).	No injury to personnel and minor damage to equipment. Production not affected.

(e) No, Sir.

(f) & (g) Mishaps are thoroughly investigated and corrective steps taken to avoid their recurrence. All aspects of safety are continuously reviewed based on which operation and maintenance procedures are upgraded. Personnel are imparted training through periodic refresher courses on safety.

Guide-lines to PSUs on recruitment

*317. SHRI JAGIR SINGH DARD:
DR. SHRIKANT
RAM CHANDRA JICHKAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have issued guidelines to PSUs that recruitment to posts upto a particular level should be made from local/national employment exchange;

(b) whether Government are aware that these guidelines are always violated; and

(c) what steps are being taken to see that these guidelines are properly implemented?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN): (a) Yes, Sir. The Public Sector Undertakings have been advised that recruitment to posts carrying pay scales, the maximum of

which does not exceed Rs. 2500/—p.m. should be made only through National Employment Service. Other sources of employment for such posts can be tapped only if the Employment Exchanges issue Non-availability Certificate to this effect.

(b) According to available information, no such complaint has been received.

(c) Does not arise.

गरीबी उन्मूलन के लिये गये विभागों की स्थापना

***318. चौधरी हरमोहन सिंह :**

श्री कनकसिंह मोहनसिंह मंगरोला :

क्या ग्रामीण क्षेत्र और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या गरीबी उन्मूलन से संबंधित स्थापित किये गये नये विभागों का गरीब वर्गों के लाभार्थियों पर कोई खास प्रभाव पड़ा है, और

(ख) गरीबी उन्मूलन कार्यक्रमों में नौकरशाही के कारण होने वाले विलम्ब को कम करने हेतु सरकार क्या कदम उठाने का विचार रखती है?

ग्रामीण क्षेत्र और रोजगार मंत्री डा. जगन्नाथ मिश्र : (क) और (ख) नए विभागों के सृजन का उद्देश्य गरीबी उपशमन पर विशेष बल देते हुए उच्च आर्थिक विकास के लक्ष्यों को प्राप्त करना और यह सुनिश्चित करना है कि लक्षित समूहों को भरपूर लाभ मिल सके। गरीबी उपशमन से संबंधित नव-सृजित विभाग विभिन्न विशिष्ट कार्यक्रमों पर ध्यान केन्द्रित कर रहे हैं जो अर्थव्यवस्था का तीव्र विकास सुनिश्चित करने के लिए विशिष्ट कार्यक्रम तैयार करके गरीबों पर अधिक ध्यान देने के लिए गरीबी पर सीधा और सामने से प्रहार करेंगे।

गरीबी उपशमन के कार्यों में लालफीताशाही समाप्त करने के लिए विगत में कोई कदम उठाए गए हैं। उठाया गया एक महत्वपूर्ण कदम अनेक महत्वपूर्ण कार्यक्रमों से संबंधित कार्यान्वयन एजेंसियों को सीधे निधियां रिलीज करना है। ग्रामीण गरीबी उपशमन कार्यक्रमों का तीव्र एवं प्रभावी कार्यान्वयन सुनिश्चित करने के लिए विभिन्न स्तरों पर कड़ी निगरानी की व्यवस्था भी की गई है। इसके अलावा, संविधान के प्रावधानों के अनुसार पंचायती राज संस्थाओं की सुव्यवस्थित स्थापना से यह आशा की जाती है कि लोगों की भागीदारी से ऐसे कार्यक्रमों के

कार्यान्वयन में न केवल और भी तेजी लाई जाएगी बल्कि यह और भी प्रभावी हो सकेगा।

Service conditions for Nuclear Power Corporation employees.

***319. SHRI E. BALANANDAN:** Will the PRIME MINISTER be pleased to state:

(a) whether the package of service conditions for the Nuclear Power Corporation employees has been finalised;

(b) whether any option is given to the employees to continue as indefinite deputationists without getting absorbed themselves in the Nuclear Power Corporation;

(c) if so, what are the facilities/benefits extended/denied to those who opted to remain as indefinite deputationists;

(d) whether the benefits denied to them include those available to them as Government servants, like promotion and such other service benefits; and

(e) if so, the reasons for denial of their rights as Central Government employees over and above violation of the terms contained in the Package Service Conditions?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) and (b) Yes, Sir.

(c) Employees who have opted to remain on indefinite deputation are governed by the service conditions as applicable to Central Government employees.

The following benefits, which were being enjoyed by the deputationists prior to the last date for exercising option i.e. 16.9.94 were sought to be withdrawn in respect of those who preferred to remain on indefinite deputation. But these are being continued in view of the orders to maintain status quo by the Central Administrative Tribunal.